

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Free copy
of the order
dt. 20-XI-2000
given to the
both counsel.

Stamps
23/XI

Received
24/11/2000
S.O

Affidavit not
filed

For further
orders

Retd. B. Berah
27/XI

It is submitted by Mr. B. Mohanty, learned counsel for the applicant that he will ascertain the position and in case there is no stay order of the honourable High Court he will file an affidavit to that effect and for this he wants time till 27.11.2000. In view of this adjourned to 27.11.2000. Learned Government Advocate, Mr. K. C. Mohanty is also directed to obtain instruction with regard to the orders of the Hon'ble High Court, if any on the question of promotion of applicant. Let a copy of this order be given to learned counsel for both sides.

Adjourned to 27.11.2000.

V. Jam
Vice-Chairman
20/11

Member(Judicial)

ORDER DATED 28-11-2000.

Learned Govt. Advocate has filed instruction. We have heard Mr. B. Mohanty, learned counsel for the applicant and Mr. K. C. Mohanty, learned Govt. Advocate appearing for the State of Orissa who has filed the order of the Hon'ble High Court staying further promotion and posting of applicant. In view of this at the instance of learned counsel for the applicant the OA is adjourned to be taken up as and when moved by learned counsel for applicant.

V. Jam
Vice-Chairman
28/11

Member(Judicial)